ITEM NO.27

COURT NO.5

SECTION II-B

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 8472/2025

[Arising out of impugned final judgment and order dated 23-05-2025 in CRM-M No. 29051/2025 passed by the High Court of Punjab & Haryana at Chandigarh]

PROBO MEDIA TECHNOLOGIES PRIVATE LTD. & ORS. PETITIONER(S)

VERSUS

STATE OF HARYANA & ANR.

RESPONDENT(S)

(FOR ADMISSION and IA No. 138455/2025 - EXEMPTION FROM FILING O.T.)

Date : 02-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv. Ms. Sowjhanya Shankaran, Adv. Mr. Siddharth Satija, Adv. Ms. Tanvi Tuhina, Adv. Ms. Pritha Srikumar Iyer, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

1. Mr. Mukul Rohatgi, learned senior counsel appearing for the petitioners would submit that for an alleged petty offence registered against the petitioners, their entire bank accounts having deposit and operation in excess of Rs.100 Crores have been freezed by the Police and the High Court has posted the matter for hearing on 15th July, 2025.

2. Considering that the High Court is yet to decide on the petitioners' prayer for interim relief, we are not inclined to entertain the present special leave petition.

3. However, liberty is reserved in favour of the petitioners to approach the Vacation Judge of the concerned High Court even before 15th July, 2025.

4. The present petition stands dismissed in the above terms.

5. Pending application(s), if any, shall stand disposed of.

(SNEHA DAS) SENIOR PERSONAL ASSISTANT (AKSHAY KUMAR BHORIA) COURT MASTER (NSH)